

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: SECHHYDERABAD.

ORIGINAL APPLICATION NO. 382 OF 1998.

B. Babunasad 87m

(Applicants(sS))

VERSUS

Union of India, Repd., By.

Secretary, Min of Communications, New Delhi
8 km

Respondents(sS(S))

The Application has been Submitted to the Tribunal by Shri N. Sarda Rao Advocate/Party-
in person Under Section 19 of the Administrative Tribunal
Act. 1985 and the same has been scrutinised with reference to
the points mentioned in the check list in the light of the
provisions in the administrative Tribunal(procedure) Rules
1987.

The application is in order and may be listed for Admission
No. _____

Scrutinized by [Signature]

MA to be listed for
[Signature]

DEPUTY REGISTRAR(JUDL).

OA-382/98

Date	Office Note	ORDER
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Before DR 605

7/11/8

None present
No reply is filed
Call on 22/12/98
for memo & Reply.

[Signature]
DR

[Signature]

22-12-98

None present
Call on 4-2-99
for memo & Reply.

[Signature]
DR

31-3-99

Judgement pronounced in the Open
Court. The OA is dismissed. Order vide
separate sheets.

[Signature]
HBSJP
M(J)

[Signature]
HRRN
M(A)

17032